

USSR, Germany, Czechoslovakia, Poland, Nepal, Netherlands and Libya.

(b) The value of exports of tobacco and tobacco products during 1991-92 is Rs. 385.74 crores.

(c) to (e). The tentative target for tobacco exports during 1992-93 is Rs.450 crores.

#### Repair of N.H. in Bihar

9553. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Ramgarh to Bokaro, Ormanjhi to Kodarma and Bagodarto Champaran sections of the National Highway in Hazaribag district of Bihar are not in traffic-worthy condition; and

(b) if so, the steps taken by the government to repair the aforesaid portions of the National Highway?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYILER): (a) and (b). Sections of National Highways from Remgarh to Bokaro (NH 23), Ormanji to Kodarma (comprising NH 33 & 31) and Bagodar to Champaran (NH 2) in Hazaribagh District of Bihar are being generally kept in traffic worthy condition within the limitation of available funds. During 1989-90 to 1991-92, flood damage/special repair works costing Rs.70. 455 lakhs, and im-

provement works costing Rs.1018.985 lakhs, were sanctioned on these stretches. This is in addition to the allocations for normal maintenance for which an amount of Rs. 2053. 44 lakhs was provided to Bihar Public Works Department during the above period for all National Highways put together including the stretches referred to above.

[English]

#### Transport Facility to Government Officers

9554. SHRI HARCHAND SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the officers in the rank of Joint Secretary and above are provided transport facility between their home and office;

(b) if so, whether any payment is required to be made by them for it and if so, the details thereof;

(c) whether there is any proposal to extend this facility to officers in the lower ranks also;

(d) if so, the time by which it is likely to be extended; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) and (b). Officers of the rank of joint Secretaries and above are permitted use of staff car for journeys from residence to office and back on payment at prescribed rates as under:-

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(i) Joint secretary	- Rs. 75/-per month.
(ii) Addl. Secretary & above	- Rs.100/-per month.

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The above charges are to be recovered every month from the salary of the officers who avail of this facility.

(c) At present, there is no proposal to extend this facility to the officials below the level of Joint Secretary to the Government of India.

(d) Does not arise in view of reply to (c) above.

(e) Senior Officers of the level of Joint Secretary & above have been permitted use of staff car as mentioned in reply to (a) and (b) above keeping in view the nature of duties and responsibilities at that level.

#### **Advance Increments to Delhi Higher Judicial Service Officers**

9555. SHRI ROSHAN LAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to withdraw the irregular advance increments allowed with effect from January 1, 1986 to a few of Delhi Higher Judicial Service Officers, in pursuance of the directions issued by his Ministry;

(b) if so, the details thereof; and

(c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). The matter of rectifying error involved in sanctioning of advance increments with effect from 1st January, 1986 to some Delhi Higher Judicial Officers has been taken up with the Delhi Administration and Registry of the Delhi High Court. A reply is being awaited from them.

#### **C&AG Report on Induction of Heavy Transport Aircraft in I.A.F.**

9556. SHRI JEEWAN SHARMA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Comptroller and Auditor General in his Report No.11 of 1990 presented on May 10, 1990 for the year ending March 31, 1990 has made some observations about the induction of heavy transport aircraft in Indian Air Force;

(b) if so, the details thereof;

(c) whether any Inquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the steps being taken by the Government to improve the induction planning including a strong maintenance element in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir. However the relevant Report of C&AG relates to the year ending March 31, 1989.

(b) The observations made in the C&AG's report relate to:

(i) delay in the finalization of the contract;

(ii) lower utilisation rate;

(iii) premature withdrawal of engines/rotables;

(iv) non-establishment of indigenous repair facilities on the basis of cost benefit analysis; and

(v) non-inclusion, in the team of